

**PM's Advisory Council on Trade and Industry**

812. SHRI GAYA SINGH:

SHRI J. CHITHARAJAN:

Will the Minister of DISINVESTMENT be pleased to state:

(a) what is the role of the Prime Minister's Advisory Council on Trade and Industry in taking decision on the disinvestment of public sector units in the country;

(b) whether it is fact that there is no public sector representative on the said Advisory Council; and

(c) if so, the reasons therefor, and who are the members of the present PM's Advisory Council?

THE MINISTER OF STATE OF THE DEPARTMENT OF DISINVESTMENT (SHRI ARUN SHOURIE): (a) to (c) The information is being collected and will be laid on the Table of the House.

**Disinvestment of PSEs**

813. SHRI B. J. PANDA: Will the Minister of DISINVESTMENT be pleased to state:

(a) whether Government have a proposal to privatise more Public Sector Enterprises (PSEs);

(b) whether these PSEs have been identified;

(c) if so, the details thereof (Ministry-wise);

(d) the norms prescribed for the disinvestment of these PSEs; and

(e) the details thereof?

THE MINISTER OF STATE OF THE DEPARTMENT OF DISINVESTMENT (SHRI ARUN SHOURIE): (a) to (c) Disinvestment is a continuous process, which was initiated in 1991-92. Govt. considers proposals for disinvestment in several PSEs from time to time. The recommendations of the Disinvestment Commission generally form the basis for the disinvestment plans in specific Public Sector Companies. List of 19 Companies identified for disinvestment (Ministry-wise) is given in the statement (See below):

(d) and (e) The disinvestment is carried out by the Govt. in accordance with its declared policy and a prescribed procedure involving inter-ministerial consultations at various levels.

**Statement**

*List of the cases for disinvestment*

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**Department of Chemicals & Petrochemicals**

Indian Petrochemicals Corporation Ltd.

Hindustan Organic Chemicals Ltd.

**Department of Mines**

Bharat Aluminium Company Ltd.

Hindustan Copper Ltd.

**Department of Fertilizers**

Madras Fertilizer Ltd.

National Fertilizers Ltd.

**Ministry of Tourism**

Indian Tourism Development Corporation Ltd. (ITDC)

**Department of Telecom Services**

HTL Ltd.

**Ministry of Civil Aviation**

Indian Airlines

Air India

**Department of Steel**

MSTC Ltd.

**Department of Heavy Industry**

RBL Ltd.

Scooters India Ltd.

Engineering Projects India Ltd.

NEPA Ltd.

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*List of the cases for disinvestment*

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Hindustan Cables Ltd.

Instrumentation Ltd.

Bharat Leather Ltd.

Jessop & Company Ltd.

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**Plan for extension of Disinvestment Programmes  
in North-East**

814. SHRI W. ANGOU SINGH: Will the Minister of DISINVESTMENT be pleased to state:

(a) whether Government have any plan to properly educate regarding the newly taken up disinvestment programme;

(b) if not, by when it will be done; and

(c). Government's plan for extension of disinvestment programme in the North-East States?

THE MINISTER OF STATE OF THE DEPARTMENT OF DISINVESTMENT (SHRI ARUN SHOURIE): (a) and (b) The disinvestment programme was initiated in the Financial Year 1991-92 and it is not a new programme. The disinvestment policy has been pronounced by the Government from time to time since the 1991-92 budgets through various policy Statements.

(c) the disinvestment policy of the Govt. has the following salient features:

- Restructure and revive potentially viable PSUs;
- Close down PSUs which cannot be revived;
- Bring down Government equity in all non-strategic PSUs to 26% or lower, if necessary; and
- Fully protect the interests of workers.

The disinvestment policy is applicable to all the PSEs irrespective of their location in any particular region of the country.